

Cancellation of Interview for Post of Principal of Institute of Commercial Practice

4465. SHRI HARI SINGH: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) under what circumstances the interview for the post of the Principal of Institute of Commercial Practice, Directorate of Technical Education, Delhi Administration, scheduled to have been conducted by the UPSC on 21st November, 1974 was cancelled by the Delhi Administration;

(b) whether the services of the Acting Principal, Institute of Commercial Practice was extended after his attaining the age of 58 years; and

(c) if so, the reasons therefor?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF S NURUL HASAN): (a) to (c) On receipt of information that the Delhi Administration has given extension of service to the officer who was holding the post of Principal of the Institute, the Union Public Service Commission decided not to proceed with the recruitment

The services of the concerned officer were extended by one year beyond the age of 58 years in the public interest on consideration of the fact that he is a displaced person from erstwhile East Pakistan and the benefit of extension has been given to other employees working as teachers in Delhi Administration

Accords in the Matter of Godavari and Narmada on the Lines of Cauvery Authority

4566. SHRI ANNABHAEB GOTK-HINDE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether efforts are being made to hammer out accords, on the lines

of Cauvery Valley Authority, in the matters of setting up Godavari Valley Authority and Narmada Valley Authority; and

(b) if so, the gist thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI KEDAR NATH SINGH) (a) and (b) The Narmada and Godavari Water Disputes are under adjudication before the Tribunals, whose decision are awaited

Foreign Exchange spent on visit of Indian Cricket Team to England and Indian Contingent to Asian Games at Teheran and visit of West Indies Cricket Team to India

4567. SHRIMATI PREMALABHAI CHAVAN Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the amount of foreign exchange spent on the visit of Indian cricket team to England and Indian contingent to Asian Games at Teheran in 1974, and

(b) the amount of foreign exchange involved in the current tour of West Indies Cricket team to India?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM): (a) No foreign exchange was released for the U.K. tour of the Indian Cricket team. On the contrary, the team received a sum of £39,280 as guarantee money from the M.C.C. and out of this amount the Board of Control for Cricket in India was allowed to spend £25,000 on account of boarding and lodging and other miscellaneous expenses during the team's stay in U.K. The balance of £14,280 was to be repatriated by the team to India.

A sum of \$39,560 was released to the Indian contingent for the VII Asian Games held at Teheran in September, 1974, to meet expenses on boarding

and lodging, purchase of ancillary equipment etc.

(b) The Board of Control for Cricket in India is to pay guarantee money equivalent to £55,000 to the visiting West Indies Cricket Team. Out of this, an amount equivalent to £10,000 would be given by the Board to the visiting team in Rupee currency for meeting sundry expenses of the members of the team. The balance of £45,000 has been released to the Board of Control for Cricket in India on the conditions that expenses on boarding, lodging and internal travel etc., of the West Indies Team should be paid for in foreign exchange, and that the net amount to be taken out of India by the West Indies Team shall not exceed £30,000.

Insanitary Conditions due to Construction of open Nallah by DDA in Village Rarhi Jharia-Maria, Lajpat Nagar, New Delhi

4568. SHRI D. K. PANDA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the open nallah constructed by DDA, which flows through the village Rarhi Jharia-Maria, Lajpat Nagar, New Delhi is being used as sewer line by the Village, has not been cleaned ever since its construction and has created serious health hazards for the villagers;

(b) if so, whether urgent arrangements will be made to clean it and cover its portion that flows through the above village;

(c) whether it is also a fact that that area is not being inspected by the Health Officers and no sanitation arrangements exist there; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAN DHARIA): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Findings of U.P. Land Reforms Committee on violation of Land Ceiling Laws

4569 PROF. MADHU DANDAVATE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Committee appointed by the U.P. Government for studying land reforms has alleged that some Union Ministers and former Union Ministers have violated the land ceiling laws;

(b) if so, the names of the Ministers and former Ministers concerned; and

(c) the steps taken to deal with these violations?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): (a) to (c). The Bhoomi Vyavastha Janch Samiti appointed by the Uttar Pradesh Government has in its report mentioned that Raja Dinesh Singh of Kalakankar, District Pratapgarh, had 760 acres of land of which 561 acres were exempted from the ceiling, most of it being orchards. 125 acres were declared surplus; subsequently, after the disposal of several objections under Section 14(3) of the ceiling law, only 92 acres were found to be surplus. Of these, the committee had information of 50 acres having been distributed at the time of its investigation.

Filling up of Reserve quota in Food Corporation of India

4570. SHRI P. ANTONY REDDI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether reserved quota for the S.Cs and S.Ts for jobs under Class IV and Class III categories in the Food Corporation of India have not been filled; and